SHRI A. P. CHATTERJEE (West Bengal): On behalf of my party, I make the same demand. The problems of Scheduled Castes and Scheduled Tribes have come up in the forms of questions and Calling Attention Notices in this House. In several parts of India they are being persecuted and oppressed. Some of them are burnt and their huts are destroyed. For the last four years, we had not discussed this report. This report on the Scheduled Castes and Scheduled Tribes should be discussed and somehow time should be found for it in this session itself.

SHRI K. S. CHAVDA (Gujarat): Ovet and above discussing the report of the Commissioner for Scheduled Castes and Scheduled Tribes, as a matter of fact it should be discussed annually. There are already three reports to be discussed and now the fourth report also is coming up. It is surprising that these reports are not discussed in this honourable House. Nothing has been done for these people and even discussion of these reports is not being allowed, though every time I have given notice for discussing it. This should be discussed over and above everything else.

श्री बी० एन० मंडल (बिहार) : उपसभापति महोदय, मैं अपनी पार्टी की ओर से कहना चाहता हूं कि जिस ढंग से यह सरकार बैकवर्ड क्लासेज के हित की अपेक्षा करती है, वह ठीक नहीं है। हमारे कांस्टीट्यूशन में बैकवर्ड क्लासेज की कंडीशन की जांच करने के लिये जो बैकवर्ड क्लासेज कमिशन बना था, उसकी रिपोर्ट को इस सदन में डिसकशन करने के लिये अभी तक यहां नहीं लाया गया है। इसलिये मैं चाहता हूं कि आज देश में जो हालत है और बैकवर्ड सेक्शन के लोगों के साथ जिस तरह से व्यवहार होता है, उनका खून किया जाता है, इस सब वजह से यह जरूरी है कि सेशन के खत्म होने से पहले ही उस पर डिसकशन होना चाहिये।

श्री उपसभापति : ठीक है। आपने कह दिया।

SHRI K. S. CHAVDA : Sir. whenever the question of Harijans and the Scheduled Castes comes up on the floor of the House, everybody is in a haste and more so, the Chair.

MR. DEPUTY CHAIRMAN : This is most unfair for you to say that, Mr. Chavda. I have to give a chance to everybody.

SHRI K. S. CHAVDA : No question of chance. I will give you a practical example. During the last session, you were in the Chair and at the fag end of the time, Sir, you were in the Chair and the question of burning alive of Harijans came up, was brought to the notice of the House by an hon. Member, Mr. Chowdhury, and you made no remarks, and it was said, "Look here, he is in the Chair and he has made no remarks". That is why I say, Sir, do not be in a hurry when the question of the poor Scheduled Castes, Scheduled Tribes and the weaker sections comes up for discussion on the floor of the House. Then, what is the use of this House ?

MR. DEPUTY CHAIRMAN : All right, you have made your point.

REFERENCE TO SCARCITY CONDITIONS IN BIHAR

श्री भोला प्रसाद (बिहार) : श्रीमान् उपसभापति महोदय, मैं केन्द्रीय सरकार का ध्यान बिहार में एक तरफ सूखा और दूसरी ओर बाढ़ के कारण उत्पन्न अकाल की भीषण स्थिति की ओर दिलाना चाहता हूं। इस पर मैंने एक कालिंग अटेंशन मोशन भी दिया था, लेकिन वह अभी नहीं कबूल हो सका, किन्तु वहां की परिस्थिति भीषण है। श्रीमन्, आप जानते हैं कि बिहार 1966-67 और 1967-68 में एक भीषण अकाल से गुजर चुका है और अभी भी 1969-70 में, इसी साल मार्च-अप्रैल के महीने में सरकार ने बिहार के बड़े हिस्से को स्केयरसिटी एरिया, अभावग्रस्त क्षेत्र घोषित किया और अभी यह हालत है कि······

श्री नेकीराम (हरियाणा) : कोई मिनिस्टर तो है नहीं।

SHRI K. S. CHAVDA (Gujarat): Sir, there is no Minister.

MR. DEPUT (CHAIRMAN : There are two hon. M nisters sitting here.

श्रा भाला प्रसाद : . . . . . बिहार के कई जिलों में फसल की बुवाई नहीं हो रही है। खुद बिहार सरकार ने जो कबूल किया है, उसके मुताबिक 2 परसेंट से ले कर 10 परसेंट तक, कहीं 20 परसेंट तक और ज्यादा से ज्यादा किसी जिले में 40 परसेंट तक, धान की बुवाई हुई है और दूसरी तरफ भदौही की फसल 50 परसेंट से ज्यादा खराब हो गई है और फिर जो बाढ़ से नुकसान हुआ है वह अलग है। ऐसी सूरत में वहां परिस्थिति ऐसी हो गई है कि तुरंत वहां अकाल क्षेत्र घोषित किया जाना चाहिये जो कि केन्द्रीय सरकार के सहयोग के बगैर बिहार सरकार नहीं कर सकती है।

श्री उपसभापति : ठीक है, आपने कह दिया।

श्री भोला प्रसाद : और दूसरी ओर वहां के लोगों को लगातार और बार-बार के अकाल और सूखे से बचाने के लिये सिंचाई के प्रबन्ध के बारे में श्री के० एल० राव ने बिहार का दौरा करने के बाद बिहार सरकार को जो सुझाव दिया है, उसको अमल में लाना चाहिये और जिन चार सिंचाई योजनाओं के बारे में जांच-पड़ताल करने की बात की है, उसको किया जाना चाहिये। लेकिन अभी तक यह निश्चित नहीं है कि चौथी पंचसाला योजना में यह योजना ली जायगी या नहीं ली जायगी।

श्री उपसभापति : ठीक है, आपने कह दिया, अब समाप्त कर दीजिये।

The House stands adjourned till 3-00 P.M. today

T e House then adjourned for lanch at forty-nine minutes past one of the clock.

The House reassembled after lunch at three of the clock, MR,. DEPUTY CHAIRMAN in the Chair.

MESSAGE FROM THE LOK SABHA

THE APPROPRIATION (RAILWAYS) NO. 2 BILL, 1970

SECRETARY : Sir, I have to repon to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha :

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Appropriation (Railways) No. 3 Bill, 1970, as passed by Lok Sabha at its sitting held on the 27th August, 1970.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay the Bill on the Table.

RESOLUTION RE ALARMING DETERIORATION IN THE MAIN-TENANCE OF LAW AND ORDER IN SEVERAL REGIONS OF THE COUNTRY, PARTICULARLY IN THE TERRITORIES UNDER THE PRESIDENT'S RULE—contd.

SHRI BIP1N PAL DAS (Assam): Mr. Deputy Chairman, there is no denial of the fact that the law and order situation in this country is not in a good shape. The more proper way of describing it will be that the climate of violence is growing in this country. But I do not agree that this climate of violence has come up suddenly during the past few months only as has been put by Mr. Tyagi in his resolution. I am afraid when Mr. Tyagi says that this alarming deterioration has taken place only during the past few months, he has put into the resolution a kind of political motivation for which I regret very much. Now although this climate of violence is growing and it is in some sense a law and order problem no doubt, yet I believe that this situation cannot be met or this problem cannot be solved merely by enforcement of law and order. Therefore it is neces-